

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PRITDIP IMPEX (INDIA) PRIVATE LIMITED OPERATING IN TRADING
INDUSTRIAL RAW MATERIALS AT A/11 MAYUR APARTMENTS DADA BHAI
CROSS ROAD NO 3, VILE PARLE (WEST), MUMBAI:-400056, MAHARASHTRA
INDIA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	PRITDIP IMPEX (INDIA) PRIVATE LIMITED- U51420MH2004PTC149345
2.	Address of the registered office	A/11 MAYUR APARTMENTS DADA BHAI CROSS ROAD NO 3, VILE PARLE (WEST), MUMBAI:-400056, MAHARASHTRA INDIA
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	A/11 MAYUR APARTMENTS DADA BHAI CROSS ROAD NO 3, VILE PARLE (WEST), MUMBAI:-400056, MAHARASHTRA
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	cirp.piipl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	cirp.piipl@gmail.com
10.	Last date for receipt of expression of interest	07.04.2024(15 days from invitation of Expression of Interest)
11.	Date of issue of provisional list of prospective resolution applicants	On or before 09.04.2024
12.	Last date for submission of objections to provisional list	14.05.2024
13.	Process email id to submit EOI	cirp.piipl@gmail.com

RAJESH RAMESH KAMATH
IBBI/IPA-001/IP-P-01606/2019 -2020/12481
Resolution Professional
PRITDIP IMPEX (INDIA) PRIVATE LIMITED
undergoing Corporate Insolvency Resolution Process

R. Kamath

Registered Add:- 301 A WING GREEN GAGAN NEAR
LOKHANDWALA, AKURLI ROAD KANDIVALI EAST,
Mumbai Suburban, Maharashtra, 400101

Correspondence Add:- SHOP 76, WHISPERING
PALMS SHOPPING CENTER, LOKHANDWALA,
AKURLI ROAD, KANDIVALI EAST, MUMBAI:-
400101

Date:- 22/03/2024

Place:- Mumbai

Email:-

iprrkamath@gmail.com; cirp.piipl@gmail.com

At. Kanak

QUICKLY.

ICAI revises CA exam dates in view of elections



New Delhi: The CA Institute, has brought in changes to its earlier announced exam dates so as to ensure they don't clash with the upcoming Lok Sabha elections. According to the revision, the intermediate course exams will be held on May 3, 5 & 9 (Group I) and May 11, 15 and 17 (Group II).

Launch of Agnikul mission postponed

Chennai: The launch of Agnikul on Friday morning has been postponed due to technical issues. The Chennai-based Agnikul Cosmos was to test-fire an Agniham rocket with 3D-printed engine, aiming for suborbital flight trajectory control on Friday morning. "Holding our launch out of an abundance of caution based on certain minor observations from the full countdown rehearsals last night."

SC stays Centre's notification establishing 'Fact Checking Unit'

THE WAIT: 'Rollout has to wait till judge of Bombay HC takes a call on validity of intermediary guideline clauses'

Krishnadas Rajagopal
New Delhi

The Supreme Court on Thursday stayed a government notification of March 20 establishing the Press Information Bureau's Fact Checking Unit (PIBFCU) to act as a "deterrent" against the creation and dissemination of fake news or misinformation regarding the "business" of the Centre.

The order was passed by a three-judge Bench headed by Chief Justice of India DY Chandrachud on petitions filed by the Editors Guild of India and stand-up comedian Kunal Kamra. The Bench said the implementation of the March 20, 2024 notification would remain stayed until a third judge of the Bombay High Court takes a final call on the validity of provisions of the Rule 3(1)(b)(v) of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021.



STIFF CHALLENGE: The order was passed by a three-judge Bench headed by Chief Justice DY Chandrachud on petitions filed by the Editors Guild of India and stand-up comedian Kunal Kamra.

It is under this provision that the March 20 notification was issued.

NOTIFICATION: The case had gone to the third judge of the High Court following a split verdict by a Division Bench. The notification was issued by the Centre after the third judge found no reason to stay Rule 3 on March 11. The apex court did not com-

ment on the merits or legality of Rule 3(1)(b)(v), saying the impact of the provision on the fundamental rights to free speech and expression would be analysed by the High Court. Appearing for Kamra, senior advocate Darius Khambata said the establishment of the FCU would result in "every social media intermediary pulling down content for fear of consequences". "This will set a deep chilling effect on free speech," he submitted. Khambata said the Centre setting up a FCU to protect the "business" of the Centre was like "Caesar judging Caesar".

He said individuals need more protection from fake content than the state. Khambata informed the Bench that the Centre had assured the High Court on April 27 last year that it would not implement Rule 3 till a final decision was taken by the court. He pointed to the timing of the issuance of the March 20 notification barely days before the Lok Sabha polls were due to start.

Advocate Shadan Parsart, for the Editors Guild, said the implementation of the FCU run by the government would ensure that only the Centre would have monopoly over the truth. "There will be a singularity of truth," he said. Solicitor General Tushar Mehta referred to several instances in the past when fake news had proliferated on social media, causing harm and even violence. He said the statutory mechanism was found inadequate to combat the viral dissemination of false content. Kamra, in his petition, argued that the sweep of the Rule operated to "muzzle" speech against the Central government. "By threatening intermediaries with the loss of their statutory safe harbour should they fail to take down content that the Central government's FCU identifies as fake, false or misleading, the Rule coerces intermediaries to execute a regime of self-interested censorship of online content relating to the business of the Central government," the petition argued.

Kejriwal arrested in Delhi excise policy case



HIGH DRAMA: AAP supporters stage a protest outside the residence of Delhi Chief Minister Arvind Kejriwal in New Delhi

Our Bureau
New Delhi

Delhi CM Arvind Kejriwal was on Thursday arrested from his residence by the Enforcement Directorate (ED) after the Supreme Court refused to grant him relief against the agency's coercive action against him in the Delhi excise policy money laundering case.

A team of ED landed at the CM residence in the evening when Kejriwal first legal battle of seeking protection from the Delhi High Court against the ED's move which had issued nine summons to him seeking his presence in the Delhi excise case. Kejriwal skipped each of the summons on the grounds that they were illegal and meant to arrest him to stop the AAP leader from electioneering in the Lok Sabha polls.

Against that, AAP leader moved Supreme Court late in the evening seeking an urgent hearing against the Delhi High Court's double bench refusing to give him relief in liquor cases. "We have heard both sides and we are not inclined at this stage (to grant protection). The respondent is at liberty to file reply," a High Court Bench of Justices Suresh Kumar Kait and Manoj Jain said while posting Kejriwal's application challenging summons issued by the ED for hearing on Friday.

THE PROBE

Appearing for the ED, Additional Solicitor General S V

Raju, however, said "It is already over. The time is over. He is not attending". Kejriwal had moved petition, stating that he was willing to join the probe but the court should direct the ED not to arrest him since summons were illegal.

The apex court too did not intervene against the Delhi High Court order.

After arresting Kejriwal, he was taken to the ED office by the sleuths for further questioning on the irregularities committed in the excise policy for 2021-22, which has been since scrapped. He would be produced before the Special PMLA court here on Friday.

As the news of ED landing Kejriwal's house spread, AAP leaders, and supporters hit the streets to protest against the ED move. "Kejriwal Jindabad" slogans filled the air outside his residence. The police and central armed police force deployment around the Delhi CM was also increased to ensure that the situation did not turn for the worse.

Protestors were taken into custody by the police as a preventive measure.

Another Minister Atishi hit out at the central government and stated, "It is clear that the ED and their masters, the BJP, do not respect the courts. Had this been the case, they would not have come to raid the residence of Arvind Kejriwal today itself. This is a political conspiracy and they are here to arrest Arvind Kejriwal."

SC dismisses pleas to stay appointment of two new ECs

Krishnadas Rajagopal
New Delhi

The Supreme Court on Thursday dismissed applications seeking to stay the appointment of Sukhbir Singh Sandhu and Gyanesh Kumar as Election Commissioners in accordance with a new law giving the dominant role to the Central government in the selection process.

The applications filed by NGO Association for Democratic Reforms and others had urged the court to stay the implementation of the Chief Election Commission and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Act, 2023. Section 7 of the Act had countermanded the apex court judgment by replacing the Chief Justice of India on the high-level selection committee with a Union Minister of the Centre's choice.

Conditions of Service and Term of Office) Act, 2023. Section 7 of the Act had countermanded the apex court judgment by replacing the Chief Justice of India on the high-level selection committee with a Union Minister of the Centre's choice.

FRESH APPOINTMENTS: The applicants had asked for the appointment of the posts of the two Election Commissioners on the basis of the Supreme Court judgment.

"We cannot stay the legislation... There will be a lot of chaos," a Bench of Justices Sanjeev Khanna and Dipankar Datta said.



Sukhbir Singh Sandhu



Gyanesh Kumar

pointing to the Lok Sabha elections already waiting at the doorstep, ready to commence from April 19.

Advocates Prashant Bhushan and Cheryl D'Souza, for the NGO, argued that the selection of election commissioners cannot be left in the hands

of the Central government. "This is against free and fair elections," Bhushan argued.

But Justice Khanna said there was no allegations against Sandhu or Kumar. "For 70 years, from 1950 to 2023, the appointments were made by the govern-

ment and we had people like TN Seshan..." Justice Khanna said.

SELECTION COMMITTEE: However, the Bench was critical about the manner in which the details of candidates were shared with Mr. Chowdhury on March 13. The government said the deliberations of the high-level committee were of a collaborative nature. The discussions took place in the actual meeting itself.

The government said the 2023 law has introduced a far more democratic, collaborative and inclusive appointment process than what had existed for the past 73 years.

"You could have been transparent. Just two hours to read 200 bio profiles? You should have been fair. Justice must not only be done, but seen to be done,"

Justice Datta addressed Solicitor General Tushar Mehta, appearing for the Centre.

APPOINTMENT PROCESS: The government said the profiles of all the eligible persons were shared with Mr. Chowdhury on March 13. The government said the deliberations of the high-level committee were of a collaborative nature. The discussions took place in the actual meeting itself.

The government said the 2023 law has introduced a far more democratic, collaborative and inclusive appointment process than what had existed for the past 73 years.

SC raps TN Governor for defying order on conviction of Minister

Krishnadas Rajagopal
New Delhi

Chief Justice of India DY Chandrachud on Thursday slammed Tamil Nadu Governor RN Ravi for "defying" the Supreme Court of India "by refusing to reinduct DMK leader K Ponmudy as Minister despite an apex court order suspending his conviction in a disproportionate assets case."

Governor Ravi has refused to administer oath to Ponmudy as Higher Education Minister, saying it is against "constitutional morality".

cerned about the conduct of the Governor in this case. We did not want to say it aloud in court. He is defying the Supreme Court of India... When a two-judge Bench of the Supreme Court ordered the conviction of Ponmudy, the Governor had no business to tell us that the suspension order did not wipe out the conviction or made it non-existent," a visibly annoyed Chief Justice Chandrachud, heading a three-judge Bench, addressed Attorney General R Venkataramani, appearing for the Governor.

The court gave the governor overnight to "set the constitutional position right."

"If we don't hear from you (Governor) in a positive manner tomorrow, we will pass an order... We thought of passing an order right now, but we want to give you an opportunity to



Tamil Nadu Governor RN Ravi

act in accordance with law. We will give you overnight," the Chief Justice said. The court clear to Venkataramani.

The Attorney-General questioned why the State of Tamil Nadu had approached the Supreme Court to defend a man convicted of moral turpitude.

"What fundamental right of the State is violated here?" Venkataramani challenged.

Chief Justice Chandrachud asked what else was the State supposed to do.

"If the Governor does not follow the Constitution, what does the State do except come to a constitutional court," the CJ reacted.

FOLLOW THE COURSE: The Chief Justice asked Venkataramani whether this was the "best arrangement" the Governor had at his disposal in court.

"This is the best argument the Governor has — that 'I will defend my constitutionally illegal conduct by pointing fingers at how the State has come to the Supreme Court.'"

Justice Chandrachud said if the Supreme Court had stayed

Ponmudy's conviction, the "law has to follow the course".

"We don't know who had advised the Governor, but the advice was in accordance with the law," the Chief Justice told the Attorney General.

Chief Minister MK Stalin had on March 13 written to the Governor communicating the State Cabinet decision to have Ponmudy back as Minister, saying he was the best man suitable for the job.

The State had moved the apex court when the Governor wrote back four days, on March 17, refusing to play ball on the ground of constitutional morality.

"Does the Governor mean the Supreme Court also acted against constitutional morality by suspending his conviction?" Justice Chandrachud said if the Supreme Court had stayed

Digital marketplace ACV enters India with Chennai tech centre

TE Raja Simhan
Chennai

ACV Actions, the \$481-million, US-based digital automotive marketplace for car dealers and commercial partners, has entered the Indian market with its technology development centre in Chennai.

The company has built a platform leveraging data insights and proprietary technology. The enablers, dealers and partners in the US to instantly evaluate, buy, sell, finance and arrange transport for vehicles, he told *businessline*.

The company has around 120 technology employees in its headquarters in Buffalo, US, 80 in Toronto, Canada, and 25 in Paris, France. The Chennai centre is the latest addition, and employees here

will work on existing technologies and new products, as the company plans to foray into the commercial segment.

COMMERCIAL SEGMENT: Currently, most of the supply contract for auctions is from dealers. The commercial segment is to enable banks, fleet operators and large companies to sell old cars through ACV auctions, he said.

Currently, the platform enables transactions for around 25,000 dealers (buyers and sellers) across the US in the December quarter, the company enabled the sale of 1.44 lakh cars through auctions on its platform, he said. Nine years ago, the company started with just 100 sales a month, he added.

The company's digital marketplace connects buyers and sellers of wholesale vehicles. It is 30-minute auction platform facilitating

vehicle transactions. The marketplace is accessible across multiple platforms, including mobile app, web, and directly through Application Programme Interface integration. The company also offers transportation, financing, and insurance services to facilitate the entire transaction journey, he said.

TO ADVERTISE
PLEASE CONTACT

Mumbai : 022 - 22021099

Pune : 98900 69002

Ahmedabad : 92420 24882

the businessline

With developers on buying spree, land deals across India to hit 3,000 acres in FY24

Janaki Krishnan
Mumbai

Land deals in India are set to touch 3,000 acres in FY24, up 59 per cent from last year, as real estate developers look to keep the launch momentum going.

Land deals for 2,258 acres were done in the first nine months of FY24, according to data provided by property consultant Anarock. Anecdotal evidence and exchange filings by listed developers tracked by *businessline* indicate that the momentum in land acquisition has kept pace and, another 600-700 acres could be added in the current quarter.

For instance, Godrej Properties has been on an acquisition spree in the March quarter, buying over 15 acres in Hyderabad for over 7400

acre, and a 6.5-acre land parcel in Noida for 1506 crore. It will develop a 62-acre township in Bengaluru in joint venture, Mahindra Lifespace recently acquired a 9.4-acre land parcel in Bengaluru.

Other players, listed as well as unlisted, have also been busy according to Saranab Rathi, managing director and co-head, Motilal Oswal Alternates. He added that transactions have gone up because of the availability of land parcels from corporates, government, and other landowners, as well as developers, especially in the Delhi-National Capital Region and the Mumbai Metropolitan Region. In the last two years, land transactions worth over 3,000 crore have been completed in Gurgaon alone. The data from Anarock

showed that a majority of the deals were transacted in the two major metro cities, while the two realty hotspots Hyderabad and Bengaluru were close behind.

TRANSFORMATION: The shift towards land acquisitions began in the middle of 2022 and has continued since, said Rathi. During 2019 to 2021 and in the early months of 2022, developers entered joint development projects as they pursued an asset light model.

There were plenty of landowners who wanted to monetise their real estate assets and smaller developers with projects that were stuck due to lack of funds. Some joint development projects were successful, but many ran into problems over governance issues, revenue split and title deeds, forcing

the larger developers to pull out. "What we are seeing is that developers coming back with the intent to undertake complete buyouts or buy out their erstwhile development partners," Rathi said.

In 2023, a record 5.3 lakh units were sold, while new supply was at 4.5 lakh units. Anticipating volumes, real estate players are shoring up their land banks. The demand-supply gap has contributed to the pricing uptick.

LAND AVAILABILITY: There is more land available now. Corporates are selling non-core land assets to monetise them. For instance, last year, Nuali Wadia-owned Bombay Dyeing sold a 23-acre land parcel in the centre of Mumbai for 75,200 crore to an arm of Sumitomo Realty.

FORN 8 PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Liquidation Process Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF SHARIN EXPORTS PRIVATE LIMITED

Sl. No.	DETAILS
1.	NAME OF REGISTRAR: M/s. Shree Exports Private Limited, 13/04/2022
2.	NAME OF REGISTRAR: M/s. Shree Exports Private Limited, 13/04/2022
3.	REGISTRAR'S OFFICE: Registrar of Companies, Mumbai
4.	REGISTRATION NO.: U1910MH2012PT219180
5.	REGISTRATION DATE: 13/04/2012
6.	REGISTRATION OFFICE: Registrar of Companies, Mumbai
7.	REGISTRATION NO.: U1910MH2012PT219180
8.	REGISTRATION DATE: 13/04/2012
9.	REGISTRATION OFFICE: Registrar of Companies, Mumbai
10.	REGISTRATION NO.: U1910MH2012PT219180
11.	REGISTRATION DATE: 13/04/2012
12.	REGISTRATION OFFICE: Registrar of Companies, Mumbai
13.	REGISTRATION NO.: U1910MH2012PT219180
14.	REGISTRATION DATE: 13/04/2012
15.	REGISTRATION OFFICE: Registrar of Companies, Mumbai
16.	REGISTRATION NO.: U1910MH2012PT219180
17.	REGISTRATION DATE: 13/04/2012
18.	REGISTRATION OFFICE: Registrar of Companies, Mumbai
19.	REGISTRATION NO.: U1910MH2012PT219180
20.	REGISTRATION DATE: 13/04/2012
21.	REGISTRATION OFFICE: Registrar of Companies, Mumbai
22.	REGISTRATION NO.: U1910MH2012PT219180
23.	REGISTRATION DATE: 13/04/2012
24.	REGISTRATION OFFICE: Registrar of Companies, Mumbai
25.	REGISTRATION NO.: U1910MH2012PT219180
26.	REGISTRATION DATE: 13/04/2012
27.	REGISTRATION OFFICE: Registrar of Companies, Mumbai
28.	REGISTRATION NO.: U1910MH2012PT219180
29.	REGISTRATION DATE: 13/04/2012
30.	REGISTRATION OFFICE: Registrar of Companies, Mumbai

FORN 8 INVITATION FOR EXPRESSION OF INTEREST FOR PRITIDIP IMPEX (INDIA) PRIVATE LIMITED OPERATING IN TRADING INDUSTRIAL AND SERVICE SECTOR APARTMENTS: DAKSHIN CROSSROADS, VILE PARLE (WEST), MUMBAI-400056, MAHARASHTRA, INDIA

Sl. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor: PRITIDIP IMPEX (INDIA) PRIVATE LIMITED, 10/10/2019
2.	Address of the registered office: A/11, DAKSHIN CROSSROADS, VILE PARLE (WEST), MUMBAI-400056, MAHARASHTRA, INDIA
3.	UOI, if website: N/A
4.	UOI, if mobile no. or contact details: N/A
5.	UOI, if email address: N/A
6.	UOI, if fax number: N/A
7.	UOI, if postal address: N/A
8.	UOI, if other contact details: N/A
9.	UOI, if other contact details: N/A
10.	UOI, if other contact details: N/A
11.	UOI, if other contact details: N/A
12.	UOI, if other contact details: N/A
13.	UOI, if other contact details: N/A
14.	UOI, if other contact details: N/A
15.	UOI, if other contact details: N/A
16.	UOI, if other contact details: N/A
17.	UOI, if other contact details: N/A
18.	UOI, if other contact details: N/A
19.	UOI, if other contact details: N/A
20.	UOI, if other contact details: N/A
21.	UOI, if other contact details: N/A
22.	UOI, if other contact details: N/A
23.	UOI, if other contact details: N/A
24.	UOI, if other contact details: N/A
25.	UOI, if other contact details: N/A
26.	UOI, if other contact details: N/A
27.	UOI, if other contact details: N/A
28.	UOI, if other contact details: N/A
29.	UOI, if other contact details: N/A
30.	UOI, if other contact details: N/A